

[Shri Shinde]

ing certain amendments to the Kerala Panchayats (Powers of Officers authorised to hold Enquiries) Rules, 1962.

- (xxx) S.R.O. 289/64, published in Kerala Gazette dated the 15th September, 1964, making a certain amendment to the Kerala Panchayats (Manner of Execution of Public Works) Rules, 1963.
- (xxxii) S.R.O. 310/64 published in Kerala Gazette dated the 6th October, 1964, making a certain amendment to the Kerala Panchayats (Audit) Rules, 1963.
- (xxxiii) S.R.O. 318/64 published in Kerala Gazette dated the 13th October, 1964, making a certain amendment to the Kerala Panchayats (Constitution of Functional Committees) Rules, 1963.
- (xxxiii) S.R.O. 338/published in Kerala Gazette dated the 3rd November, 1964, making certain amendments to the Kerala Panchayats (Building Tax) Rules, 1963.
- (xxxiv) S.R.O. 340/64 published in Kerala Gazette dated the 3rd November, 1964, making a certain amendment to the Kerala Panchayats (Show Tax) Rules, 1963.
- (xxxv) S.R.O. 360/64 published in Kerala Gazette dated the 1st December, 1964, making certain amendments to the Kerala Panchayats (Budget) Rules, 1963.
- (xxxvi) S.R.O. 394/64 published in Kerala Gazette dated the 8th December, 1964, making certain amendments to the Kerala Panchayats (Taxation and Appeal) Rules, 1963.
- (xxxvii) S.R.O. 395/64 published in Kerala Gazette dated the

8th December, 1964, making certain amendments to the Kerala Panchayats (Licensing of Dangerous and Offensive Trades and Factories) Rules, 1963.

- (xxxviii) S.R.O. 11/65 published in Kerala Gazette dated the 12th January, 1965, making a certain amendment to the Kerala Panchayats (Profession Tax) Rules, 1963. [Placed in Library, see No. LT-4405/65].

- (2) a copy of Notification No. S.R.O. 33/65 published in Kerala Gazette dated the 26th January, 1965, containing the Kerala Village Courts Rules, 1964, under sub-section (3) of section 112 of the Kerala Village Courts Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library, see No. LT-4406/65].

RICE-MILLING INDUSTRY (REGULATION AND LICENSING) SECOND AMENDMENT RULES

The Minister of Food and Agriculture (Shri C. Subramaniam): Sir, on behalf of Shri D. R. Chavan, I beg to lay on the Table a copy of the Act, 1959.

Rice-Milling Industry (Regulation and Licensing) Second Amendment Rules, 1965, published in Notification No. G.S.R. 1143 dated the 7th August, 1965, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.

[Placed in Library, see No. LT-4449/65].

NAVY (DISCIPLINE AND MISCELLANEOUS PROVISIONS) REGULATIONS

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): Sir, I beg to re-lay on the Table a copy of the Navy (Discipline and Miscel-

aneous Provisions) Regulations, 1965, published in Notification No. S.R.O. 2E dated the 6th February, 1965, as corrected by Notification No. S.R.O. 4E dated the 2nd April, 1965, under section 185 of the Navy Act, 1957. [Placed in Library, see No. LT-4275/65].

NOTIFICATIONS UNDER THE CUSTOMS ACT

The Minister of Planning (Shri B. R. Bhagat): Sir, on behalf of Shri Rameshwar Sahu, I beg to lay on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 636 dated the 1st May, 1965.
- (ii) G.S.R. 666 dated the 30th April, 1965.
- (iii) G.S.R. 702 dated the 8th May, 1965, containing the Manufacture in Customs Bonds (General) Second Amendment Rules, 1965.
- (iv) G.S.R. 703 dated the 8th May, 1965.
- (v) G.S.R. 735 dated the 11th May, 1965.
- (vi) G.S.R. 736 dated the 11th May, 1965.
- (vii) G.S.R. 760 dated the 20th May, 1965.
- (viii) G.S.R. 764 dated the 29th May, 1965.
- (ix) G.S.R. 765 dated the 29th May, 1965.
- (x) G.S.R. 787 dated the 5th June, 1965.
- (xi) G.S.R. 816 dated the 12th June, 1965.
- (xii) G.S.R. 817 dated the 12th June, 1965.
- (xiii) G.S.R. 847 dated the 19th June, 1965.
- (xiv) G.S.R. 849 dated the 19th June, 1965.
- (xv) G.S.R. 850 dated the 19th June, 1965.

- (xvi) G.S.R. 886 dated the 26th June, 1965.
- (xvii) G.S.R. 887 dated the 26th June, 1965.
- (xviii) G.S.R. 888 dated the 26th June, 1965.
- (xix) G.S.R. 889 dated the 26th June, 1965.
- (xx) The Passengers (Non-Tourist) Baggage (Amendment) Rules, 1965, published in Notification No. G.S.R. 892 dated the 23rd June, 1965.
- (xxi) G.S.R. 920 dated the 3rd July, 1965.
- (xxii) G.S.R. 937 dated the 10th July, 1965.
- (xxiii) G.S.R. 938 dated the 10th July, 1965.
- (xxiv) G.S.R. 987 dated the 17th July, 1965.
- (xxv) G.S.R. 988 dated the 17th July, 1965.
- (xxvi) G.S.R. 1038 dated the 24th July, 1965.
- (xxvii) G.S.R. 1039 dated the 24th July, 1965.
- (xxviii) G.S.R. 1040 dated the 24th July, 1965.
- (xxix) G.S.R. 1041 dated the 24th July, 1965.
- (xxx) G.S.R. 1042 dated the 24th July, 1965.
- (xxxi) G.S.R. 1043 dated the 24th July, 1965.
- (xxxii) G.S.R. 1044 dated the 24th July, 1965.
- (xxxiii) G.S.R. 1045 dated the 24th July, 1965.

[Placed in Library, see No. LT-4450/65].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Ex-